

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

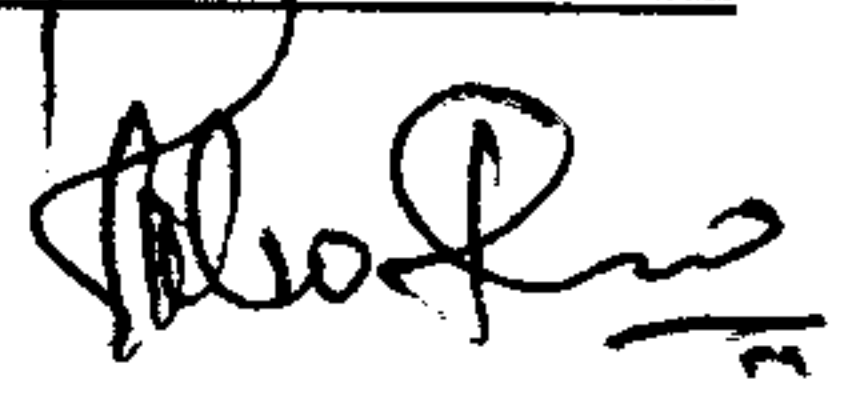
**IA 414 of 2017 in C.P. (I.B) No. 112/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018**

Name of the Company: SBI (COC)  
V/s.  
Navnitlal Bhatia IRP.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy  
Code


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Raju Kothari	Advocate	Applicant	
2.				

**ORDER**

Learned Advocate Mr. Raju Kothari present for Applicant/Petitioner. None present for Respondent in IA 414/2017.

Letter dated 12.01.2018 received from IBBI confirming the name of Mr. Anurag Sinha as Resolution Professional in CP(IB) 112/NCLT/AHM/2017.

Hence, Mr. Anurag Sinha is appointed as Resolution Professional.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 15th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL** 15.1.18